

**FORM A**

**PUBLIC ANNOUNCEMENT**

*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

**FOR THE ATTENTION OF THE CREDITORS OF SIMBHAOLI SUGARS LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	<b>SIMBHAOLI SUGARS LIMITED</b>
2.	Date of incorporation of corporate debtor	<b>04/04/2011</b>
3.	Authority under which corporate debtor is incorporated / registered	<b>Registrar of Companies, Kanpur (ROC-Kanpur)</b>
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	<b>L15122UP2011PLC044210</b>
5.	Address of the registered office and principal office (if any) of corporate debtor	<i>Corporate Office:</i> A-112, Noida, Sector 63, Uttar Pradesh – 201307 <i>Registered Office / Main Unit:</i> Sugar Mill Complex, Simbhaoli, Hapur, UP – 245207 <i>Other Units at:</i> 01. Chilwaria, District Bahiraich, UP - 271 801 02. Brijnathpur, District Hapur, UP - 245 101
6.	Insolvency commencement date in respect of corporate debtor	<b>11.07.2024</b>
7.	Estimated date of closure of insolvency resolution process	<b>07.01.2025 (180 days from 11.07.2024)</b>
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Anurag Goel</b> <b>IBBI/IPA-001/IP-P00876/2017-18/11460</b>
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Plot No 6, First Floor, State Bank Nagar, Outer Ring Road, Paschim Vihar, New Delhi – 110063</b> <b>E-Mail: agoel@caanurag.com</b>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Plot No 6, First Floor, State Bank Nagar, Outer Ring Road, Paschim Vihar, New Delhi – 110063</b> <b>E-Mail: cirp.simbhaoli@gmail.com</b>
11.	Last date for submission of claims	<b>25.07.2024 (14 days from date of receipt of order)</b>
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	<b>Not Any</b>
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	<b>Not Applicable</b>
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<b>a. Relevant Forms at</b> <b><a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a></b> <b>b. Address mentioned in column 10 above as well as at <a href="http://www.ibbi.gov.in">www.ibbi.gov.in</a>.</b>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **SIMBHAOLI SUGARS LIMITED** on 11.07.2024. The creditors of **SIMBHAOLI SUGARS LIMITED** are hereby called upon to submit their claims with proof on or before 25.07.2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class NA in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

**Date: 12.07.2024**

**Place: NEW DELHI**



**Anurag Goel**  
**Interim Resolution Professional**

**IBBI Reg No: IBBI/IPA-001/IP-P00876/2017-18/11460**